

COMMANDERS-IN-CHIEF (CHANGE IN DESIGNATION) BILL

The Deputy Minister of Defence (Sardar Majithia): I beg to move for leave to introduce a Bill to amend certain enactments for the purpose of changing the designation of the Commanders-in-Chief of the Armed Forces.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend certain enactments for the purpose of changing the designation of the Commanders-in-Chief of the Armed Forces".

The motion was adopted.

Sardar Majithia: I introduce the Bill.

INDUSTRIAL AND STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948, and the State Financial Corporations Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948, and the State Financial Corporations Act, 1951".

The motion was adopted.

Shri A. C. Guha: I introduce* the Bill.

CONSTITUTION (FOURTH AMENDMENT) BILL—concl'd.

Mr. Speaker: The House will now resume further consideration of the Constitution (Fourth Amendment)

Bill as reported by the Joint Committee. In this connection, I find that a large number of amendments to the clauses have been given notice of, and I believe the number is about 120. The time allotted for the clause-by-clause consideration is three hours. The mere reading of these amendments would take a lot of time, and therefore, the House has to consider some procedural matters as to how we should proceed in this case. After all, the amendments and the substance of the Bill relate to one subject, that is, compensation is the main important question. The proviso to rule 167 of the Rules of Procedure lays down that:

"the Speaker may, with the unanimous concurrence of the House, put clauses or schedules together to the vote of the House in which case the result of the voting shall be taken as applicable to each clause or schedule separately and so indicated in the proceedings".

If the House is agreeable, I propose, when the motion for consideration is adopted, to put all the clauses together and hon. Members who wish their amendments to be taken into consideration will kindly hand over the numbers of their amendments to all the clauses to the Secretary at the Table within 15 minutes. That will mean in turn that the discussion on all the clauses will be common, which in turn will mean practically the continuation of the general consideration of the Bill. That will give the hon. Members three more hours for the purposes of discussing the amendments; that means discussing the Bill not quite widely or generally but with reference to the particular amendments on which they wish to talk. If the House is agreeable, we would follow this procedure.

Shri U. M. Trivedi (Chittoor): May I make one submission? This, as you have remarked, is a very important

*Introduced with the recommendation of the President.